# GOVERNMENT OF INDIA MINISTRY OF PANCHAYATI RAJ LOK SABHA UNSTARRED QUESTION NO. 680 TO BE ANSWERED ON 06/02/2024

### **Basic Facilities to Panchayats**

**†680.** SHRI SANJAY JADHAV: SHRI OMPRAKASH BHUPALSINH ALIAS PAWAN RAJENIMBALKAR:

Will the Minister of Panchayati Raj be pleased to state:

- (a) the details of basic facilities provided by the Government to the Panchayats in view of development of rural areas, districts, towns and tehsils in the country including Maharashtra;
- (b) the details of the achievements made during each of the last five years and the current year, State-wise;
- (c) whether the basic facilities provided by the Government to the Panchayats have been reviewed with the view to improve the standards of life in the villages of the country, if so, the details thereof; and
- (d) the steps taken by the Government for the empowerment of Panchayats?

#### **ANSWER**

## THE MINISTER OF STATE FOR PANCHAYATI RAJ (SHRI KAPIL MORESHWAR PATIL)

(a) Panchayat, being "Local Self Government", is a State subject and part of State list of Seventh Schedule of Constitution of India. Mandate for setting up of Panchayats is provided by Article 243 in Part IX of the Constitution of India. Accordingly, the Panchayats are setup and operated through the respective State Panchayati Raj Acts. Providing the necessary facilities to the Panchayats is the responsibility of the States. The Central Finance Commission provides funds through State Government to 'Local Bodies' to augment their resources.

Under Fourteenth Finance Commission (FFC) award, Rs. 2,00,292.20 crore had been allocated to the Gram Panchayats (GPs) constituted under Part IX of the Constitution in 26 States including Maharashtra for the award period 2015-16 to 2019-20 for delivering basic services including water supply, sanitation including septic management, sewerage and solid waste management, storm water drainage, maintenance of community assets, maintenance of roads, footpaths and street-lighting, and burial and cremation grounds, and any other basic service within the functions assigned to them under relevant legislations. The grant provided under Fourteenth Finance Commission award were utilized by the Gram Panchayats towards providing basic services.

Further, currently Fifteenth Finance Commission (XV FC) Grants are provided to the Rural Local Bodies (RLBs) in all three tiers of Panchayats and Traditional Bodies in 28 States. XV FC Grants have two components; namely, Basic (Untied) Grants and Tied Grants. The Basic (Untied) grants can be used for felt needs of basic facilities under the 29 subjects enshrined in

the 'Eleventh Schedule' of the Constitution of India, except for salaries and other establishment costs. The Tied Grants are to be utilised for basic facilities, specifically, for drinking water and sanitation.

Moreover, under the revamped Rashtriya Gram SwarajAbhiyan (RGSA) scheme approved for implementation from 2022-23 to 2025-2026, Ministry supplements the efforts of all States/UTs including Maharashtra with focus on NE States, towards supporting the functioning of GPs by providing Panchayat Bhawan and computers & peripherals.

- (b) State-wise allocation and release of Fourteenth and Fifteenth Finance Commission Grants to the Panchayats and Rural Local Bodies during the last five years and current year is given in Annexure-I.
- (c) & (d) To strengthen functioning of PRIs across the country, Ministry has launched eGramSwaraj(https://egramswaraj.gov.in), a user friendly web-based portal, which aims to bring in better transparency in the decentralised planning, progress reporting, financial management, work-based accounting and details of assets created. Further, for ensuring timely audit of Panchayat accounts i.e. receipts and expenditures of Gram Panchayats, MoPR has rolled out an online application AuditOnline (https://auditonline.gov.in). This application not only facilitates the auditing of Panchayat accounts but also provides for maintaining of audit records. This application streamlines the process for audit inquiries, draft local audit reports, draft audit paras etc. and thus ensures proper maintenance of accounts by Panchayats to improve transparency and accountability.

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### Annexure-I

### Annex referred to in reply to part (b) of the Lok Sabha Unstarred Question No 680 for 06/02/2024 regarding Basic Facilities to Panchayats

### Allocation and Release of Fourteenth and Fifteenth Finance Commission Grants to States for Panchayats/Rural Local Bodies during last five years and current year

(Rs. in crore)

		Fourteenth Finance Commission				Fifteenth Finance Commission								
Sl.	States	2018-19		2019-20		2020-21		2021-22		2022-23		2023-24		
N		Allocatio	Release	Allocatio	Release	Allocatio	Release	Allocatio	Release	Allocatio	Release	Allocatio	Release	
0.		n		n		n		n		n		n		
1	Andhra	1947.32	1729.23	2622.13	2336.56	2625.00	2625.00	1939.00	1917.85	2010.00	1976.75	2031.00	-	
	Pradesh													
2	Arunachal	184.49	163.83	248.44	221.38	231.00	231.00	170.00	85.00	177.00	-	179.00	-	
	Pradesh													
3	Assam	1218.82	1082.32	1641.19	1462.45	1604.00	1604.00	1186.00	1186.00	1228.00	1228.00	1241.00	620.50	
4	Bihar	4729.38	4199.71	6368.25	5674.70	5018.00	5018.00	3709.00	3709.00	3842.00	3842.00	3884.00	2706.16	
5	Chhattisgar	1180.02	1047.86	1588.94	1415.89	1454.00	1454.00	1075.00	1075.00	1114.00	1114.00	1125.00	562.50	
	h													
6	Goa	30.10	26.73	40.53	36.12	75.00	75.00	55.00	55.00	57.00	-	58.00	-	
7	Gujarat	1942.96	1725.36	2616.26	2331.33	3195.00	3195.00	2362.00	2362.00	2446.00	2446.00	2473.00	1236.50	
8	Haryana	873.86	775.99	1176.68	1048.53	1264.00	1264.00	935.00	935.00	968.00	967.30	979.00	126.51	
9	Himachal	407.24	361.63	548.36	488.64	429.00	429.00	317.00	317.00	329.00	329.00	332.00	52.60	
	Pradesh													
10	Jammu &	779.40	544.83	1049.49	0.00	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	N.A.	
	Kashmir#													
11	Jharkhand	1360.62	1208.24	1832.12	1632.59	1689.00	1689.00	1249.00	1249.00	1293.00	1293.00	1307.00	-	
12	Karnataka	2090.10	1841.54	2814.39	2504.13	3217.00	3217.00	2377.00	2375.50	2463.00	2093.55	2490.00	423.30	
13	Kerala	904.03	802.78	1217.30	1084.73	1628.00	1628.00	1203.00	1203.00	1246.00	1246.00	1260.00	252.00	
14	Madhya	3050.41	2708.78	4107.48	3660.14	3984.00	3984.00	2944.00	2944.00	3050.00	3050.00	3083.00	-	
	Pradesh													
15	Maharashtr	3383.28	3004.37	4555.70	4059.55	5827.00	5827.00	4307.00	4107.82	4461.00	3696.71	4510.00	1782.33	
	a													
16	Manipur	46.36	41.17	62.43	55.63	177.00	177.00	131.00	65.50	135.00	-	137.00	-	
17	Meghalaya*	N.A.	N.A.	N.A.	N.A.	182.00	182.00	135.00	40.50	140.00	_	141.00	-	
18	Mizoram*	N.A.	N.A.	N.A.	N.A.	93.00	93.00	69.00	34.50	71.00	-	72.00	-	
19	Nagaland*	N.A.	N.A.	N.A.	N.A.	125.00	125.00	92.00	92.00	96.00	-	97.00	-	

20	Odisha	1991.48	1768.44	2681.59	2389.54	2258.00	2258.00	1669.00	1669.00	1728.00	1728.00	1747.00	1050.25
21	Punjab	920.58	817.48	1239.58	1104.58	1388.00	1388.00	1026.00	1026.00	1062.00	1062.00	1074.00	
22	Rajasthan	3067.80	2724.22	4130.90	3681.01	3862.00	3862.00	2854.00	2854.00	2957.00	2955.34	2989.00	1341.17
23	Sikkim	33.41	29.67	44.99	40.09	42.00	42.00	31.00	31.00	33.00	33.00	33.00	16.50
24	Tamil Nadu	1975.07	1753.87	2659.50	1821.11	3607.00	3607.00	2666.00	2666.00	2761.00	2761.00	2791.00	1394.97
25	Telangana	1209.53	1071.59	1628.68	1451.30	1847.00	1847.00	1365.00	1365.00	1415.00	1415.00	1430.00	1424.18
26	Tripura	75.53	67.07	101.71	90.63	191.00	191.00	141.00	141.00	147.00	147.00	148.00	29.60
27	Uttar	8050.34	7148.74	10840.04	9659.47	9752.00	9752.00	7208.00	7208.00	7466.00	7466.00	7547.00	4627.32
	Pradesh												
28	Uttarakhand	423.64	376.19	570.44	508.31	574.00	574.00	425.00	418.70	440.00	439.21	445.00	222.06
29	West Bengal	3193.39	2740.69	4300.01	3703.25	4412.00	4412.00	3261.00	3261.00	3378.00	3378.00	3415.00	1707.50
	Total	45069.1	39762.3	60687.1	52461.6	60750.0	60750.0	44901.0	44393.3	46513.0	44666.8	47018.0	19575.9
		6	3	3	6	0	0	0	7	0	6	0	5

<sup>\*</sup>Fourteenth Finance Commission grants were not provided to non Part-IX States

#Jammu & Kashmir became Union Territory in 2019, the Central Finance Commission grant are not being provided to UT since FY 2019-20

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